

proposals in this regard are already under process.

Number of Regional Offices in EPF Organisation

2454. SHRI N.E. HORO : Will the Minister of LABOUR AND REHABILITATION be pleased to state the number of Regional Offices functioning in the Employees Provident Fund Organisation including Central Office ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : There are at present sixteen Regional Offices and one Central functioning in the Employees' Provident Fund Organisation.

राजस्थान में बिजली का अत्यधिक अभाव

2455. श्री विरदा राम फुनवारिया : क्या ऊर्जा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान को अन्य राज्यों की तुलना में बिजली की बहुत अधिक कमी का सामना करना पड़ रहा है ;

(ख) क्या अन्य राज्यों से राजस्थान को बिजली की सप्लाई अपर्याप्त है, और

(ग) यदि हाँ, तो क्या केन्द्रीय सरकार का विचार राजस्थान में ऊर्जा स्रोत स्थापित करके इस राज्य को आत्मनिर्भर बनाने का है और तत्संबंधी ब्यौरा क्या है ?

ऊर्जा मन्त्रालय में राज्यमन्त्री (श्री अफ़ि़क मोहम्मद खां) : (क) जी, नहीं ।

(ख) 1 अप्रैल, 1984 से 27 जुलाई, 1984 तक राजस्थान को सिंगरौली भाखड़ा और सतपुड़ा से अपने कुल 6262 लाख यूनिट के

हिस्से की तुलना में कुल 6138 लाख यूनिट विद्युत प्राप्त हुई है, जो उत्तरी क्षेत्र के अन्य राज्यों में भारी कमी को ध्यान में रखते हुए अपर्याप्त नहीं हैं ।

(ग) निम्नलिखित निर्माणाधीन परियोजनाओं के चालू हो जाने के पश्चात् राजस्थान में विद्युत की उपलब्धता में और सुधार हो जायेगा ।

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|-------------------|-------------------------|
| 1. कोटा विस्तार | 2 × 210 मेगावाट |
| 2. माही बजाज सागर | 2 × 25 + 2 × 45 मेगावाट |
| 3. अनूपगढ़ | 6 × 15 मेगावाट |

इसके अतिरिक्त उत्तरी क्षेत्र में स्थापित की जा रही केन्द्रीय परियोजनाओं से भी राजस्थान को अपना हिस्सा मिलेगा ।

Coal miners strike and implementation of Collective agreement by Coal India Ltd.

2456. SHRI INDRAJIT GUPTA :
SHRI RAMAVATAR SHASTRI :

Will the Minister of ENERGY be pleased to state :

(a) whether the main demand of the coal-miners who went on 48 hours strike on 4th and 5th June was for proper and full implementation by the CIL authorities of the terms of the industry-wise collective agreement signed last year ;

(b) if so, the provisions in respect of which non-implementation was charged by the Unions ;

(c) the reasons why no meeting of the JBCCI was called to examine and settle the

grievances before strike was resorted to ;
and

(d) whether Government has approved CIL's action against the strikers such as termination of services, suspensions, and deduction of 8 days' wages ?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH) : (a) This was one of the demands.

(b) Specific reference was made only to the provisions relating to jobs for the dependents of retiring employees, pension etc.

(c) Various committees constituted under the NCWA-III in which both management and workers are represented, have been having a regular dialogue on the various issues before them and the question of calling a meeting of the Joint Bipartite Committee of Coal Industry did not arise as none of the Committees reported failure on any issue. The operation of the provision regarding jobs to the dependants of retiring employees has been stayed by Court.

(d) Management is competent to take action against strikers within the frame-work of relevant orders and rules.

12 00 hrs.

DR. SUBRAMANIAM SWAMY (Bombay North East) : Sir, I have given an adjournment motion on Sri Lanka..... (Interruptions) 35 innocent Tamilians have been killed. The Government gave an assurance last time that the matter would be peacefully settled. But it has again become serious(Interruptions) You must allow a discussion in this House on the Sri Lankan question again.

अध्यक्ष महोदय : ऐसा है, आप कालिग अटेंशन नोटिस दे दीजिये, फिर मैं देखकर करवा दूंगा, देख लेता हूं।

DR. SUBRAMANIAM SWAMY : The Government should make a statement on it.

MR. SPEAKER : I will ask about it.

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur) : Sir, I am saying something about everyone in the House. I am rising on a point of order under rule 376. This is regarding the record of our observations in the House. On a number of occasions, we make our submissions to you saying that certain motions like adjournment motion should be admitted. Yesterday, I sought your permission and I made a submission regarding a very important case of Baba Santa Singh..... (Interruptions.)

MR. SPEAKER : I did not allow it.

PROF. MADHU DANDAVATE : When we seek your permission, it is left to you to reject or disallow an adjournment motion and we accept it and sit down...

MR. SPEAKER : That is why rejected it.

PROF. MADHU DANDAVATE : But on a number of occasions, when you have not allowed an adjournment motion, you have allowed our submissions. The parliamentary correspondents take it for granted that you have expunged even our submissions.

अध्यक्ष महोदय : ना मैं एक्सपंज करता हूं, मैंने एलाऊ ही नहीं किया है।

PROF. MADHU DANDAVATE : Sir, you listen to us; even a point of order is not being listened to. Yesterday, when I made a submission, you said, adjournment motion not allowed, and I accepted it. But when we make a submission, that should go on record.